

(ग) यदि नहीं, तो ऐसे गैर-कानूनी निर्माण पर रोक लगाने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) :

(क) जी, हां ।

(ख) जी, नहीं ।

(ग) दिल्ली नगर निगम ने बताया है कि इस मामले में कानूनी औपचारिकताओं को निभाने के पश्चात् ढहाने के आदेश पहले ही पारित किए गए थे कन्तु पार्टी न्यायालय से स्थगन आदेश ले आई । दिल्ली नगर निगम स्थगन को समाप्त करवाने के प्रयास कर रहा है और वह न्यायालय के निर्णय के अनुसार आगे कार्यवाही करेगा ।

Requisition and Acquisition of Immovable Property

1797. SHRI R. L. BHATIA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the former Minister of Works and Housing announced some-time back that houses and office accommodation occupied by the Government under the Requisitioning and Acquisition of Immovable Property Act in Delhi and other parts of the country will be restored to the owners;

(b) whether he also announced that some consideration was also being accorded to the Report of the Committee appointed to look into the conversion of lease-hold plots in the capital allotted by the D.D.A. for residential purposes into free-hold; and

(c) if so, the manner in which action is being taken to implement these announcements and how long it will take to finalise it?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The former Minister of Works and Housing, Shri P. C. Sethi, had made a statement to the Press that based on the recent amendment of the Requisitioning and Acquisition of Immovable Property Act, the residential and office accommodation requisitioned by the Government for its use will be derequisitioned.

(b) The former Minister had announced at a Press Conference that the report of the Committee appointed to look into the conversion of lease-hold residential plots in the capital into free-hold was under consideration of the Government.

(c) In regard to the requisitioned properties, according to the recent amendment of the Requisitioning and Acquisition of Immovable Properties Act the residential and other premises requisitioned by the Government and are in occupation of the Government for more than 10 years as on 10-3-1980, are required to be derequisitioned by 10-3-1985 unless any such property is acquired by the Government, as per the provisions of the Act. As regards conversion of lease-hold plots in Delhi into free-hold, the Government is expected to take a decision shortly.

Opening of Regional Office of Central Under Ground Water Board to drought affected Orissa

1798. SHRI CHINTAMANI JENA: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Orissa Government have approached the Union Government from time to time certain blocks of some districts in the State of Orissa face famine conditions as they are hit by drought very often;

(b) whether underground water is not available in adequate quantity in Orissa and if so, the details of the survey conducted in this regard; and

(c) whether the Central Under Ground Water Board propose to open a full fledged regional office in the State for conducting a survey on war footing to find out the underground water availability in the drought prone areas there and if so, by what time and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) As and when a State Government is affected by drought which cannot be met out of its margin money, it approaches the Government of India for Central assistance which is sanctioned in accordance with the procedure laid down by the Seventh Finance Commission.

During 1979-80 and 1980-81 (pre-Kharif season) the State Government of Orissa had approached the Government of India for assistance for drought relief and they were sanctioned a ceiling of expenditure of Rs. 14.05 crores for 1979-80 and Rs. 17.39 crores for 1980-81.

(b) The tentative estimates made by the Central Ground Water Board on the basis of the work done so far indicate that the State of Orissa has 13,300 million Cubic Meters of replenishable ground water potential. Of this, 439 million Cubic Metres has so far been developed leaving a balance of 12,861 million Cubic Metres still available for further development. Under its Regional Hydrogeological surveys, the Board had, upto March, 1980, covered an area of 95,822 sq. km. out of the total area of 1,55,782 sq. km. of the State.

(c) The Central Ground Water Board proposes to open more regional offices in various parts of the country for accelerating the pace of ground water development. During the Sixth Five Year Plan, there is a proposal to open 7 new Regional Offices. The location of the Headquarters of these offices will be decided after finalisation of the case of their establishment. The decision re-

garding location would depend upon the ground water needs of the State and administrative homogeneity of the area.

Fishing Harbour Project in Goa

1799. SHRIMATI SANYOGITA RANE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Centrally sponsored fishing harbour project in Goa had been kept in abeyance; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) The reason was that the Government of Goa had not confirmed suitability of the location for the proposed fishing harbour at Karanjalem; however the confirmation has been received recently.

दिल्ली के स्कूलों के अध्यापकों द्वारा
चुनाव और जनगणना से सम्बन्धित
कार्य करना

1800. श्री दया राम शाक्य : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में बोटों की गिनती तथा जनगणना संबंधी कार्य उच्चतर माध्यमिक विद्यालयों के अध्यापकों को सौंपा हुआ है;

(ख) यदि हां, तो इन कामों के लिए अध्यापकों को कितना-कितना समय देना पड़ता है;

(ग) क्या यह भी सच है कि उक्त अवधि में विद्यालयों में अध्यापन कार्य ठप्प